

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. R.S. AJIT SINGH AND CO.  
(AUTOMOTIVES) PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. R.S. Ajit Singh and Co. (Automotives) Private Limited
2.	Date of incorporation of corporate Debtor	15.01.1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies NCT Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U34103DL1997PTC084491
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> C-91/10, Wazirpur, Industrial Area, New Delhi - 110052
6.	Insolvency commencement date in respect of corporate debtor	31.07.2019 (Date of Order) (Order of Hon'ble NCLT uploaded on website on 03.08.2019)
7.	Estimated date of closure of insolvency resolution process	26.01.2020 (180 days beginning Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mohinder Singh IBBI/IPA-001/IP-P00593/2017-18/11046
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1102, 11 <sup>th</sup> Floor, Padma Tower-1, Rajendra Place, New Delhi — 110008 Email: mohinder@singhandsingh.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1102, 11 <sup>th</sup> Floor, Padma Tower-1, Rajendra Place, New Delhi — 110008 Email: cirp.rsajit@gmail.com
11.	Last date for submission of claims	17.08.2019 (14 days from the communication of order of Hon'ble NCLT to the IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. R.S. Ajit Singh and Co. (Automotives) Private Limited on 31.07.2019.



The creditors of M/s. R.S. Ajit Singh and Co. (Automotives) Private Limited, are hereby called upon to submit their claims with proof on or before 17.08.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



*Mohinder Singh*

**MOHINDER SINGH**

**Interim Resolution Professional**

**IBBI/IPA-001/IP-P00593/2017-18/11046**

Place: New Delhi

Date: 06.08.2019